NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: Mr. Sakharam Krishna Lele

V/s.

M/s. Bombay Alums Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

Adv for

Ternandez Respondent

ORDER T.C.P. NO. 28/111/CLB/MB/MAH/2011

- No one is present from the side of the Petitioner. From the side of the Respondent Learned Representative Ms. Cathrine Fernandez appeared and objected the absence of the Petitioner as happened in the past as well.
- According to the arguments of Learned Advocate of Respondent, the Petitioner is not serious about the Petition, hence in a situation when the pleadings are complete, the matter can be proceeded ex-parte on merits.
- Considering the continuous absence from the side of the Petitioner, it is hereby decided that, in case the Petitioner shall remain absent then the matter shall be proceeded ex-parte qua the Petitioner on merits after hearing the respondents.
- 4. Last chance is granted to the Petitioner. The matter is fixed for final hearing on 26.04.2017. The Learned Counsel of the Respondent is directed to communicate the contents of the Order and next date of hearing to the Learned Counsel of the Petitioner and the Petitioner.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 21.03.2017